

BEFORE THE NATIONAL GREEN TRIBUNAL.  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 17/2022(I.A.No.489/2024, I.A.No.260/2024)

IN THE MATTER OF:

Dr. D.S.Katara

Vs.

GNCT of Delhi & Ors.

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FILED BY

  
(JYOTI MENDIRATTA)

Advocate for Gov. NCT of Delhi

NEW DELHI:

DATED : 15.01.2025

**In the Court of Hon'ble National Green Tribunal  
Principal Bench, New Delhi.**

Original Application No.17/2022  
(IA No.489/2024, IA No.260/2024)

Dr. D.S. Katara & Anr.

Applicants

Vs.

Government of NCT of Delhi & Ors.

Respondents.

Date of hearing 15/01/2024.

Reply/Affidavit on behalf of Chief Secretary Delhi.

1. Amitabh Kundoo, Deputy Secretary, (Urban Development Department), GNCT of Delhi aged 59 years do hereby solemnly affirm declare as under:
2. That the undersigned has been directed to the GNCT of Delhi through Chief Secretary Delhi to submit the reply of directions given vide order dated 20/12/2024.
3. That the undersigned is conversant of the subject matter.
4. That on 29.10.2019, Ministry of Housing and Urban Affairs, Govt. of India notified the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulations, 2019.
5. That as per Annexure-II, to the aforesaid regulations there are 1797 unauthorised colonies.
6. That the colony K-2, Mahipalpur Extension having Registration No.138 is mentioned at S.No.138.
7. It is respectfully submitted that there are large number of unauthorised colonies in NCT of Delhi which have come up in different time frame on Government land as well as on private land and records of all unauthorised colonies are not available. However, as per the regulations



stated above issued by MoHUA, GoI, vide gazette notification G.S.R. 814(E) dated. 29-10-2019 (copy enclosed as Annexure-I). DDA is entrusted with the regularisation of the unauthorised colonies. The process of regularisation includes identification of owner of the land also.

Verified at Delhi.

The above-mentioned contents of this affidavit are true and best of my knowledge and belief and nothing is concealed thereof.

  
DEPONENT

Amitabh Kundoo  
Deputy Secretary  
(Unauthorized Colony Cell)  
Urban Development Department  
9th Level, C-Wing, Delhi Secretariat,  
New Delhi-110002

  
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(Unauthorized Colony Cell)  
Urban Development Department  
9th Level, C-Wing, Delhi Secretariat,  
New Delhi-110002

## MINISTRY OF HOUSING AND URBAN AFFAIRS

## NOTIFICATION

New Delhi, the 29th October, 2019

**G.S.R. 814(E).**—In exercise of the powers conferred by Section 57 of the Delhi Development Act, 1957 (61 of 1957) and in supersession of the Regulations for Regularisation of Unauthorised Colonies in Delhi published *vide* notification number S.O 683(E), dated the 24th March, 2008, except as respects things done or omitted to be done before such supersession, the Delhi Development Authority, with the previous permission of the Central Government, hereby makes the following Regulations, namely:-

1. **Short title and commencement.** – (1) These Regulations may be called the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.** – In these regulations, unless the context otherwise requires, –

- (a) "Affluent unauthorised colonies", means colonies as specified in **Annexure I (69 colonies)** and includes any other affluent identified by the Delhi Development Authority under these regulations;
- (b) "Annexure" means the Annexure appended to these regulations;
- (c) "carpet area" shall have the same meaning as assigned to it in clause (k) of Section 2 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016);
- (d) "locality" means classification of colonies as A / B / C / D / E / F / G / H determined as per the circle rate notified under section 27 of the Indian Stamps Act, 1899 (2 of 1899) as applicable to the National Capital Territory of Delhi;
- (e) "local authorities" means the Delhi Municipal Corporation established under the Delhi Municipal Corporation Act, 1957 (66 of 1957) or the New Delhi Municipal Council established under the New Delhi Municipal Council Act, 1994 (44 of 1994) or the Delhi Development Authority established under the Delhi Development Act, 1957 (61 of 1957), Delhi Cantonment Board established under the

Cantonments Act, 2006 (4 of 2006) and entitled to exercise control in respect of the areas under their respective jurisdiction;

- (f) "resident" means a person having physical possession on the basis of a registered sale deed or latest set of Power of Attorney, Agreement to Sale, Will, Possession letter and other documents including documents evidencing payment of consideration in respect of a property in unauthorised colonies and includes their legal heirs but does not include tenant, licensee or permissive user;
- (g) "unauthorised colony" means a colony or development comprising of a contiguous area, where no permission has been obtained for approval of layout plan or building plans and has been identified for regularisation of such colony in pursuance to the notification number S.O. 683(E) dated the 24<sup>th</sup> March, 2008 and includes colonies as identified by the Delhi Development Authority under these regulations as specified in **Annexure II (1797 colonies)**.

3. **Classification of land.** – The categories of land that are to be considered for conferring or recognising ownership or transfer or mortgage rights shall be as under–

- (a) Category- 1 of land shall include the following, namely:
  - (i) Original Gaon Sabha land at the time of commencement of the Delhi Land Reform Act, 1954 (8 of 1954);
  - (ii) land acquired by the Government for which compensation has been paid or deposited by the acquiring agency; and
  - (iii) agricultural land under section 81 of the Delhi Land Reforms Act, 1954 (8 of 1954) with or without possession.
- (b) Category -2 of land shall include the following, namely: -
  - (i) private land; and
  - (ii) land that has been acquired by any acquiring agency but compensation has not been deposited by the acquiring agency.

4. **Assessment of charges.** - (1) The assessment of charge from a resident shall be calculated on carpet area basis for each unit.

(2) For a resident holding multiple properties, the rate of charges shall be determined by clubbing carpet areas of all properties of the resident in all unauthorised colonies.

(3) If a resident does not apply for conferment of rights on all his properties simultaneously, and it is discovered that he has paid charges at a lower rate on account of non-disclosure of all his properties, the charges at applicable rates shall be payable on all the properties including the properties where the rights have already been conferred.

(4) For the purpose of determination of the charges, the circle rate of the highest locality of the surrounding residential area shall be taken as basis.

(5) The Charges for built up area to be recovered from category-1, as referred to in clause (a) of regulation 3, land shall be as follows: -

Sl. No.	Where cumulative carpet area charges of a resident in all the properties in all unauthorised colonies is	Charges
(1)	(2)	(3)
1.	Less than 100 sqm	Carpet area x $\frac{1}{4}$ x 0.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4
2.	More than (or equal to) 100 sqm but less than 250 sqm	Carpet area x $\frac{1}{4}$ x 1% of circle rate of locality in terms of sub-regulation 4 of regulation 4
3.	Greater than or equal to 250 sqm	Carpet area x $\frac{1}{4}$ x 2.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4

(6) For vacant plots, the ownership or transfer rights shall be granted based on the area of plot and the nominal rate of 0.5 per cent, 1 per cent and 2.5 per cent depending upon the size of plots less than 100 sqm, 100 to 250 sqm and greater than 250 sqm in the Government land and half of these amount if the plot is situated on the private land.

(7) The charges to be recovered for vacant plot situated in Category-I as referred to in clause (a) of regulation 3 shall be as follows: -

Sl. No.	Where cumulative vacant plot area charges of a resident in all the properties in all unauthorised colonies is	Charges
(1)	(2)	(3)
1.	less than 100 sqm	Land area x 0.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4
2.	More than (or equal to) 100 sqm but less than 250 sqm	Land area x 1% of circle rate of locality in terms of sub-regulation 4 of regulation 4
3.	Greater than or equal to 250 sqm	Land area x 2.5% of circle rate of locality in terms of sub-regulation 4 of regulation 4

(8) The charge for the classification of land in Category-2 as referred to in clause (b) of regulation 3 shall be fifty per cent of charges applicable to land in Category-1.

(9) Depending upon the category and locality of land, the charge, based on the applicable circle rates and calculated on the basis of charges specified in sub-regulation 5 as on date, are illustrated at Table-1 and Table-2 under **Annexure III**.

(10) The charges shall be valid for a period of one year from the date of notification of these regulations and thereafter, eight per cent. per annum simple interest shall be recovered on late payment of charges beyond one year.

(11) The amount levied shall be rounded off to nearest hundred rupees after calculating the amount for the entire property or unit.

(12) The residents shall have option to pay the charge in three equal installments.

(13) The residents who are paying the entire charges in one installment shall immediately be granted the ownership or mortgage or transfer rights in the property, as the case may be.

(14) The residents who opt to deposit the charge in installments shall be conferred provisional ownership or mortgage or transfer rights after depositing two-third of the total payable charge, which shall be converted into permanent rights after full and final payment of entire amount due on account of charges.

5. **Conferment of rights.** - (1) The conferment of rights on land under the footprint of the building shall be

in proportion to the carpet area of the floor held by the resident.

(2) In cases where the total carpet area of a floor in a building exceeds the plot area, (i.e. having projections beyond plot area), rights shall be restricted only in respect of the plot area.

(3) In cases where the total carpet area of ground floor in a building is less than the plot area (i.e. ground coverage is less than hundred per cent.), rights shall be conferred only in respect of the land under the building footprint.

(4) The procedure for submission of application for conferment of rights and the examination thereof including issuance of conveyance deed or authorisation slip, as the case may be, shall be such as specified in **Annexure IV**.

(5) The Delhi Development Authority shall ensure that in cases of unauthorised colony falling on acquired land, the residents of which has been allowed for property rights under these regulations, no compensation is released, and no resident or his predecessors in interest shall claim such compensation even in cases where the amount of compensation has been deposited with the Courts or Land Acquisition Collector or other agencies.

(6) The payment of charges, and interest on late payment, if any, for all category of land, shall be collected by the Delhi Development Authority and kept in the 'Special Development Fund'.

(7) The boundaries of unauthorised colonies or clusters of unauthorised colonies shall be delineated by the Delhi Development Authority.

(8) The Delhi Development Authority shall prepare Local Area Plan and Development Control Norms for all unauthorised colonies or clusters of unauthorised colonies and make necessary amendments in the Master Plan for Delhi (MPD)-2021 and Urban Building Bye Laws for Delhi (UBBL)-2016 to pave the way for planned redevelopment of the existing units on "as is where is" basis.

(9) The Delhi Development Authority shall ensure correct identification of resident applicants.

(10) The conveyance deed or authorisation slip, as the case may be, shall be issued for residential purpose only irrespective of current use of the property.

(11) No Penalty and External Development Charge shall be levied from residents for recognising ownership or mortgage or transfer rights.

(12) In case any dispute arises in respect of conferment of rights under these regulations, the aggrieved person may make a representation to the Delhi Development Authority, and upon receiving such representation, the Delhi Development Authority may, within a period of ninety days from the receipt of such representation and after hearing the parties, pass such order as it deems fit.

6. **Identification of colony** – Identification of other eligible new colonies as per the revised eligibility criteria notified on 01.01.2015, i.e., existence of colony as on 01.06.2014 and 50% development of the colony as on 01.01.2015 as cut off dates, for conferment/recognition of ownership/mortgage rights to residents in these areas to be completed in the next two years by DDA from the date of notification of these Regulations in the Official Gazette.

7. **Exclusion.** – Under these regulations, no rights shall be conferred or recognised-

- (a) over prohibited land, that is, land falling in reserved or notified forests, land identified as protected or prohibited area by the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958), land falling in Zone-O, Yamuna Flood Plain, land falling in right of way of existing roads and Master Plan Roads, land under right of way of high tension lines, land falling in ridge area of Delhi and land reserved or protected under any other law for the time being in force;
- (b) affluent unauthorised colonies.

[F. No. F.1 (1) CUCC/CLM/DDA/19/Pt.-I]

D. SARKAR, Commissioner-cum-Secy., DDA

## Annexure-I

## LIST OF UNAUTHORISED COLONIES INHABITED BY AFFLUENT SECTION OF SOCIETY

(See regulation 2(a))

List of UCs inhabited by affluent section of society		
S. No.	Regn No.	Name of Colony
1.		Sainik Farms
2.		Mahendru Enclave
3.		Anant Ram Dairy
4.	453	Defence Service Enclave (Sainik Farm)
5.	519	Anupam Garden, Delhi-68 South Chhatarpur
6.	738	Khirkki Extn. Colony Carriappa Marg, M.B. Road, New Delhi-62
7.	12-(ELD)	Defence Service Enclave, Khanpur, New Delhi-62 South SangamVihar
8.	1295	Sainik Farms Western Avenue N.Delhi
9.	143	Freedom Fighters Enclave, IGNOU Road, Neb Sarai, New Delhi-68 South Chhatarpur
10.	165	Freedom Fighters Colony, Neb Sarai South Chhatarpur
11.	44-(LOP)	Freedom Fighters Comunity Development & Welfare Association, Neb Sarai New Delhi 68
12.	1389	Freedom Fighters Enclave Delhi-68
13.	1355	Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68
14.	1355 B	Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68
15.	1031	Freedom Fighters Enclave Neb Sarai Delhi-68
16.	294	Freedom Fighters Vihar, Nebsarai, New Delhi
17.	1120	Freedom Fighters Enclave Neb Sarai Delhi-68
18.	459	Freedom Fighter Enclave, Nev Sarai, Delhi-68
19.	1587	FF CC Colony, Neb Sarai. New Delhi South Chhatarpur
20.	978	Neb Sarai Extn.Area Delhi-68
21.	1244 A	Neb Sarai Extn,.Ph-II IGNOU Road Delhi
22.	330	Indira Enclave, Neb Sarai
23.	1119	Neb Valley IGNOU Road, Neb Sarai, Delhi-68
24.	1244	Neb Sarai Extn,.Ph-II IGNOU Road Delhi
25.	31-(LOP)	Neb Sarai Extn. Area New Delhi 68 South Chhatarpur
26.	108-(ELD)	Neb Sarai New Delhi 68
27.	128-(ELD)	Neb Sarai, Saidulajab Market Association New Delhi 68
28.	154	Dang Complex, IGNOU Road, SaidulajabExtn., New Delh-30 South Chhatarpur

29.	1054	Saidulajab Extn.Paryavaran Complex Delhi-30 South Chhatarpur
30.	1415	Saidulatab Extn.J-Block, Paryavaran Complex, Delhi-30
31.	1446	Saidulajaib Extn., Kohinoor Enclave, M.B. Road, Opp. CISF Complex.
32.	126	Saidulajab Extn. Mehrauli, New Delhi-68
33.	1513 A	Saidulajaib Extn., New Delhi-30
34.	1513 B	Saidulajaib Extn., New Delhi-30
35.	114-(ELD)	Saidulajaib Village Residance Welfare Association New Delhi
36.	374	Sultan Apartment, Gali No.2, Saidulla Jaib, M.B.Road, Delhi-30
37.	129	Harcharan Bagh, Andheria More, Vasant Kunj Road, Delhi-30 South Mehrauli
38.	1112	Shanti Kunj ( Main) Near Church Vasant Kunj Delhi-70 South Mehrauli
39.	83	Shanti Kunj, Behind Sect.-D, Pocket III & IV, Vasant Kunj South Mehrauli
40.	1144	Shanti Kunj Behind Deep Public School, Vasant Kunj) Delhi-70 South Mehrauli
41.	5	Bhawani Kunj behind Sector D-II, Vasant Kunj, New Delhi-70 South Mehrauli
42.	576	Bhawani Kunj Near Vasant Kunj, Delhi-70 South Mehrauli
43.	504	Shri Sai Kunj, Mehrauli, Delhi-70 South Mehrauli
44.	1343	Asha Kunj Vasant Kunj Delhi-70 South Mehrauli
45.	110-(ELD)	The Haven Athene Hospitality Services Pvt. Ltd, Property No. 4-1-14, Ward- I, Kalka Das Marg, Mehrauli New Delhi 30
46.	111-(ELD)	The Sunridge, Sunridge India Heritage Pvt. Ltd.Haveli Sarai No. 6, Kalka Das Marg Mehrauli, New Delhi 30
47.	112-(ELD)	The Qila, Sunridge Qila Resorts Pvt. Ltd. 4A, Ward -I, Kalka Das Marg Mehrauli New Delhi
48.	109-(ELD)	The Sunridge, Sunridge India Heritage Pvt. Ltd. Haveli Sarai No. 8, Kalka Das Marg Mehrauli, New Delhi 30
49.	556	Amaltas Avenue (Samalka) Colony, Rajokri, Delhi
50.	425	Vasant Kunj Enclave, Delhi-70 New Delhi Bijwasan
51.	62	Vasant Kunj Enclave, B-Block, Mlikapur Kohi, Village Rangpuri New Delhi Bijwasan
52.	143-(ELD)	RuchiVihar, Rang Puri Abutting Block-B, Delhi 37 South West Bijwasan
53.	321 A	Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37
54.	321 B	Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37
55.	1593	Defence Enclave Development Association , Mahipal Pur Extn. New Delhi-37
56.	866	Chatterpur Mini Farms Chatterpur main Road Mehrauli New Delhi-62 South Chhatarpur
57.	2-(ELD)	GadaiPurExtn., 26-A, Club Drive, GadaiPur Extn., Mehrauli, Gurgaon Road, GadaiPur, Delhi-30
58.	591	Green Meadows, SatbariMehrauli, Delhi South Chhatarpur

59.	31-(ELD)	Silver OAK Enclave, Village Jonapur GadaiPur, Mandi Road, New Delhi-47
60.	37	Club Drive Colony, M.G. Road, Gadaipur (Opp.Ghitorni) South Chhatarpur
61.	68-(ELD)	Sanskritik Aur Vikas Sanstha OSHO Drive Gadaipur Extn. Of Village Gadaipur Mehrauli New Delhi
62.	47-(LOP)	Silver OAK Enclave, Village JonapurGadaipur Mandi Road New Delhi 47
63.	916	Chattarpur Extn. Mehrauli New Delhi-74
64.	735	ChattarpurExtn.Mehrauli New Delhi-74
65.	480	Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68
66.	480 B	Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68
67.	480 C	Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68
68.	375	Chattarpur Extn.,A-1, New Delhi
69.	56	Chhatarpur Enclave Ph-I, Block-A, Maidan Garhi, Village Road

*Explanation*— Registration number is as per the list of unauthorised colonies registered by Government of National Capital Territory of Delhi in accordance with the Regulations for Regularisation of Unauthorised Colonies in Delhi dated the 24<sup>th</sup> March, 2008.

## Annexure II

**LIST OF UNAUTHORISED COLONIES IDENTIFIED UNDER 2008 REGULATIONS**  
(See Regulation 2(g))

Sr. No.	Reg no	Part	Name of Colony
1	1		Ladakh Budh Vihar Colony
2	2		Prem Nagar-II, J-Block, Kirari Suleman Nagar, Nangloi
3	3		Noor Nagar Extn., Jamia Nagar
4	4		Kotla Vihar Ph-II, Tilangpur
5	5		Bhawani Kunj behind Sector D-II, Vasant Kunj, New Delhi-70
6	6		Sangam Vihar, A-Block, New Delhi-62
7	7		Harijan Basti, Masoodpur near Pocket-B, Sector 7,8,9, Vasant Kunj
8	8	A	Inder Prasth Colony Nathu Pura, Burari, Delhi-84
9	8	B	Inder Prasth Colony Nathu Pura, Burari, Delhi-84
10	9		Krishna Enclave Opp. C.R.P.F. Camp, Dichawn, Road, Jharoda Kalan
11	10		St. John Church Colony, Mehrauli, New Delhi-30
12	11		Prem Nagar-II, L.M.P.Q. Block, Kirari, Suleman Nagar, Nangloi, New Delhi
13	12		Prem Nagar-II, Kirari Suleman Nagar, Nangloi
14	13		Prem Nagar-II, N-O, Block, Kirari, Nangloi, Delhi
15	15		Somesh Vihar, Chhawla, Najafgarh
16	16		Shastri Park Extn., (Buland Masjid), Delhi-53
17	17		Balbir Nagar, Kirari Suleman Nagar, Nangloi, Delhi-41
18	18		Avadh Vihar, V-Block, Prem Nagar-II, Delhi-41
19	19		Hari Enclave, Part-II, Kirari Suleman Nagar
20	20		Vashu Vihar Colony Holambi Kalan
21	21		Ankur Vihar Colony Holambi Kalan
22	22		Aruna Asafali Road, Village Kishan Garh
23	23		Rajendra Park Extension Nangloi, Delhi-41
24	25		Harijan Colony, Village- Harewali, Delhi-39
25	26		Prem Nagar-II, Kirari Suleman Nagar, Nangloi, Delhi-41
26	27		Mange Ram Park, Pooth Kalan, Sector-23, Rohini
27	28		Old Village Jasola Extension, Delhi-44
28	29		Shivani Enclave Ph-I, II, III, Kakrola, New Delhi-43
29	30		Upkar Vihar, Sawda Village, Delhi-81
30	31		Najafgarh Park Colony, Block A, B, & C, Dichaon Road, New Delhi-43
31	32		Aman Vihar, Kirari, Suleman Nagar
32	33		Bhagwan Park, Jharoda Majra, Burari, Delhi-84
33	34		Yadav Nagar, F-Block, Delhi-42
34	36		Bhajanpura, C-Block, (Gali No. 1-5), Delhi-53
35	37		Club Drive Colony, M.G. Road, Gadaipur (Opp. Ghitorni)
36	38		Dharam Pura Ph-I, Kakrola Road, Najafgarh
37	39		Prem Nagar-II, O-Block, Part-II, Nangloi
38	40		Shiv Ram Park (Kamruddin Nagar) Najafgarh Road, Nangloi
39	41		New Hira Park, Dichaon Road, Najafgarh, New Delhi-43
40	42		Khanpur Extended Abadi, F-Block, Khanpur, New Delhi
41	43		Sanjay Mohalla (D-Block Bhajanpura), Delhi-53
42	44	A	Subhash Mohalla & Subhash Vihar (Gali No.1-10) North Ghonda
43	44	B	Subhash Mohalla & Subhash Vihar (Gali No.1-10) North Ghonda
44	45		Nangli Poona Extn. G. T. Karnal Road, Delhi-36
45	46		Sai Baba Enclave, B-Block (Part-B), Najafgarh
46	47		East Vinod Nagar, J-Block, (Part of East Vinod Nagar) Delhi-91
47	48		Chandan Vihar, Prem Nagar Part-III, Delhi-41
48	49		Milan Garden, Main Mandawali Road, Delhi-93
49	50		Prem Colony, Bawana Road, Narela, Delhi-40

50	51		New Yadav Enclave, Prem Nagar Part-III, Nangloi, Delhi-41
51	52		Ram Nagar, Prem Nagar-III, Kirari Suleman Nagar
52	53		Sad Nagar Left Out Pocket, Mangla Puri Chowk, Palam Colony
53	54		JNU Road Village, Kishangarh, New Delhi-70
54	55		Baldev Vihar, Karala Extn., Delhi-81
55	56		Chhatarpur Enclave Ph-I, Block-A, Maidan Garhi, Village Road
56	57		Hari Enclave -I, Kirari Suleman Nagar, Delhi-41
57	58		Inder Enclave Ph-II, Mubarak Pur Road, Nangloi, Delhi-41
58	59		Pir Baba Basti, Vill. Jaitpur, Badarpur, New Delhi-44
59	60		Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43
60	60	A	Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43
61	60	B	Sangam Vihar, Kakrola Road, Najafgarh, New Delhi-43
62	61		New Roshan Pura, E-Block, Najafgarh, New Delhi-43
63	62		Vasant Kunj Enclave, B-Block, Mikapur Kohi, Village Rangpuri
64	64		Shiv Enclave, Main Dichaon Road, Najafgarh, New Delhi-43
65	65		Rajender Park, Block A-1, Nangloi, Delhi-41
66	66		Prem Nagar-I, D& F Block, Kirari Suleman Nagar, Delhi-41
67	67		Satya Enclave Prem Nagar-II Delhi -41
68	68		Niti Vihar, Lal Mandir, Mubarakpur Road, Near Kirari Suleman Village.
69	69		Janta Vihar, Jharoda Road, Najafgarh
70	69	A	Janta Vihar, Jharoda Road, Najafgarh
71	70	A	Hardev Nagar, Jharoda Majra, Burari
72	70	B	Hardev Nagar, Jharoda Majra, Burari
73	71		Chhawla Extension, Paharwa Colony Part-I, New Delhi-71
74	72		Ekta Vihar (Block A, B & C) near New Grain Market, Jharoda Road, Najafgarh
75	73		Aman Vihar, Kirari, Suleman Nagar
76	74		Inder Enclave Ph-II Nangloi, Mubarakpur Road, Delhi-41
77	75		Pandav Nagar, S-Block, Delhi-92
78	77		Munirka Kunj, Deendarpur
79	78		Aaya Nagar Extn. Ph-I, New Delhi-47
80	79		Pratap Vihar, Part-II, Kirari Suleman Nagar, New Delhi-41
81	80		Yadav Park (A & B Block) Rohtak Road, Nangloi
82	81		Bharat Vihar, Prem Nagar Ph-II, Nangloi
83	82		Dwarka Vihar, Kakrola Road, Najafgarh, Delhi-43
84	83		Shanti Kunj, Behind Sect.-D, Pocket III & IV, Vasant Kunj
85	84		Saurabh Vihar, N-Block (Amar Market) Hari Nagar Extn. Badarpur, New Delhi
86	85		Mandawali, C-Block, Fajalpur, Uncheper
87	86		Ishwar Colony Extn. Ph-I Bawana, New Delhi-39
88	87		Nehru Gali, Bhagat Colony, Burari, Sant Nagar, Delhi-84
89	88		Pratap Vihar, Part-III, Kirari Suleman Nagar, Nangloi
90	89		Nishat Park, Kakrola Mor, Najafgarh Road, New Delhi
91	90		Kirari Extn., R-Block, Karan Vihar Part-6
92	91		Mohan Baba Nagar, Badarpur, New Delhi-44
93	91	B	Mohan Baba Nagar, Badarpur, New Delhi-44
94	92		Dashrath Puri, Dabri, Palam road, Delhi-45
95	93		Jain Nagar Colony Extn., Karala
96	94		Swaran Park Extn.-I, Mundka, Delhi-41
97	95		Jaitpur Extn. L-Block, Badarpur, New Delhi-44
98	96		Sahurpur Extn. Satbari, Mehrauli
99	97		Prem Nagar-II, K-Block, Nangloi
100	98		Dichaon Enclave opp. D. K. Depot, Nangloi Road
101	99		Yadav Park Block-C, Rohtak Road, Nangloi, Delhi-41
102	100		Shakti Enclave, Kilokri near Kalindi Colony, New Delhi

103	101		Narayan Vihar, Z-Extn. Block, Prem Nagar-II, Nangloi
104	102		Meethapur Extn. Block 'D', Part-I, Badarpur, New Delhi-44
105	103		Shanti Vihar, Deenpur Najafgarh, New Delhi-43.
106	104		Agar Nagar, Prem Nagar-3, Nangloi
107	105		Rajdhani Park P & I Block, Nangloi, New Delhi-41
108	106		Rama Park Extn. ( C-Block) Uttam Nagar
109	107		Raja Vihar Colony, Siraspur, Delhi-42
110	108		Gopal Nagar, N-Block, M. D. Road, Najafgarh
111	109		Tekhand Extn., Okhla Indl. Area Ph-I, New Delhi-20
112	110		Shiv Vihar Main Kanjhawala Road, Delhi-81
113	111		New Aruna Nagar Colony (Majnu ka tila), Delhi-54
114	112		Shashi Garden, E-Block, Shahdara, Delhi-91
115	113	A	Chanden Vihar, West Sant Nagar, Burari, Delhi-84
116	113	B	Chanden Vihar, West Sant Nagar, Burari, Delhi-84
117	115		Village Pusteni Kishan Garh, Vasant Kunj, New Delhi-10
118	116	A	Vinoba Enclave, CRPF, Jharoda Kalan
119	116	B	Vinoba Enclave, CRPF, Jharoda Kalan
120	117		Chander Vihar, Palam Extn., Part-I, New Delhi-75
121	119		Karam Vihar Part-5, Kirari Extn., Nangloi, Delhi-41
122	120		Ankur Enclave (Karawal Nagar Extn. North) Delhi-94
123	121		Shiv Colony, Village Gurhi Ramdhala, Kanjhawala, Delhi-81
124	122		Indraprastha Colony Part-I, Burari, Delhi-84
125	123		Prahlad Vihar, Gupta Colony, Bawana
126	124		Saurabh Vihar, S-Block, Hari Nagar Extn. Jaitpur, Badarpur
127	125		Gauri Shankar Enclave-II, Prem Nagar-III, Delhi-41
128	126		Saidulajab Extn. Mehrauli, New Delhi-68
129	127		Sharda vatsa Enclave PremNagar-III
130	128		Mithapur Extn., A-Block, Badarpur, New Delhi-44
131	129		Harcharan Bagh, Andheria More, Vasant Kunj Road, Delhi-30
132	130		Nehru Enclave Part-I & II, School Block, Shakarpur, Delhi-92
133	131		Shiv Vihar, PremNagar-II, U-II, Kirari, Nangloi, Delhi-41
134	132		Amar Colony, C & N Block, Mundka, Nangloi, Delhi-41
135	133		Gauri Shankar Enclave-I, A-Block, Prem Nagar-III, Delhi-41
136	135		Sambav Bapu Colony, Jaunapur Mandi, Pahari Abadi, Mehrauli
137	137		Rama Garden, B-Block, Karawal Nagar, Delhi-94
138	138		Mahipalpur Extn., K-II Block, New Delhi-37
139	139		Mohan Baba Nagar, G-Block, Tajpur Extn., Badarpur
140	141		Saurabh Vihar, R-Block, Hari Nagar E xtn., Part- I, Badarpur
141	142		Commercial Complex, Z-Block, Mohan Garden, New Delhi-59
142	143		Freedom Fighters Enclave, IGNOU Road, Neb Sarai, New Delhi-68
143	144		Chandan Place, Kali Piau, Jharoda Road, Najafgarh
144	145		Pratap Vihar Part-I, Nangloi, Delhi-41
145	146		Roshan Vihar, East Sadat Pur, Karawal Nagar
146	147		Nawada Housing Complex, Block 'E' Uttam Nagar, New Delhi-59
147	148		Balbir Vihar, Kirari Suleman Nagar, Delhi-41
148	149		Mohan Garden 'B' Extn. Village Nawada Majra, Uttam Nagar
149	150		Geeta Colony, O-Block Extn., Uttam Nagar, New Delhi-59
150	151		Himgiri enclave, Burari Road, Delhi-84
151	152		Indira Market & Aggarwal Colony, Haibatpura, Najafgarh, New Delhi-43
152	153		Mamurpur Krishna Nagar, Singhu Border, Narela
153	154		Dang Complex, IGNOU Road, Saidulajab Extn., New Delh-30
154	155		Okhla Vihar, Jamia Nagar, New Delhi-25
155	156	A	Krishna Vihar Colony, Bawana, New Delhi-39
156	156	B	Krishna Vihar Colony, Bawana, New Delhi-39